

श्री मु० युनस सलीम : इस वक्त तक गवर्न-
मेंट के सामने कोई ऐसी तजवीज नहीं आई है।
अगर आनरेबुल मॅम्बर कोई हमारे सामने इस
तरह तजवीज लायेंगे...

श्री प्रकाशचौर शास्त्री : यह तो कई बार
इसी सदन में आ चुकी है।

श्री मु० युनस सलीम : यह सवाल इस
तालुक से पूछा गया है कि बंगाल और बिहार
में रिजर्व्ड कास्टीट्रुएँसीज से कुछ ऐसे लोगों ने
एलैब्रेशन लड़ा जो कि क्रिश्चियन हो चुके थे।

जो सवाल किया गया है, उसका माननीय
सदस्य ने जो सवाल किया है उससे कतई
तालुक नहीं है। लेकिन अगर वह कोई सवाल
इसके मुताल्लिक करना चाहते हैं तो नोटिस दें,
मैं उसका जवाब दूंगा।

श्री मृष्युंजय प्रसाद : मैं स्पष्ट रूप से
जानना चाहता हूँ कि किसी के ट्राइबल होने या
न होने की जांच उसके पिता की तरफ़ से होती
है या माता की तरफ़ से होती है, क्योंकि मेरे
दोस्त का ब्याल कुछ ऐसा मालूम होता है कि
उन सज़्जनों की माताएं जरूर ट्राइबल थीं
लेकिन पिता शायद ट्राइबल नहीं थे? वह बत-
लायें कि मेल एन्सेस्टर्स से कोई ट्राइबल माना
जाता है या फ़ीमेल एन्सेस्टर्स से।

श्री मु० युनस सलीम : यह जो सवाल
किया गया है उसका तालुक ला मिनिस्ट्री
से नहीं है। यह सोशल वेलफेयर की परब्यू में
आता है कि किसी को शिड्यूल्ड कास्ट्स में
शामिल किया जाये या नहीं।

SHRI BAL RAJ MADHOK : When
certain posts and constituencies were re-
served for Scheduled Castes and Scheduled
Tribes the idea was that those sections of
the society which are backward should be
given some concessions and facilities to
come up. Now, those of them who are
advanced, who are converted to Christi-
anity and who have got into better positions,
they are trying to get advantage of the
benefits or facilities that were meant for

people who are really backward. Whether
this is arising out of the main question or
not, I want the opinion of the Law
Ministry whether by allowing the people
who are converted or are Anglo-Indians or
who are advanced, to take advantage of
the special facilities which are meant for
the Scheduled Caste and Scheduled Tribes
they are not going against the spirit of
the law for reservation and, if so, whether
they will try to prevent it in future.

SHRI M. YUNUS SALEEM : This
matter will receive due consideration of the
Government.

श्री शशि भूषण बाजपेयी : मैं जानना
चाहता हूँ कि जो गरीब आदमी धर्म परिवर्तन
करता है क्या उसकी सामाजिक अवस्थायें बदल
जाती हैं? जब एक हिन्दु सिख बन जाये तो
उसको पूरे अधिकार दिये जाते हैं, लेकिन बौद्ध
बन जाये तो नहीं दिये जाते, ईसाई बन जाये
तो नहीं दिये जाते। मैं आपसे कहना चाहता
हूँ कि जो शेड्यूल्ड कास्ट्स के लोग हैं धर्म परि-
वर्तन के बाद उनका वही स्तर रहना चाहिए
जो उनका सामान्य स्तर होता है।

MR. SPEAKER : The Question Hour
is over. I am more than convinced that
tomorrow the House must adjourn.

SHORT NOTICE QUESTION

Delhi High Court Bar Room

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SNQ-34. SHRI KANWAR LAL

GUPTA :

SHRI JYOTIRMROY BASU :

SHRI A. SREEDHARAN :

Will the Minister of WORKS, HOUS-
ING AND SUPPLY be pleased to state:

(a) whether it is a fact that the Delhi
High Court Bar Room is housed in a
dangerous building;

(b) whether it is also a fact that a part
of the ceiling fell on the 1st May, 1968;
and

(c) if so, the steps which Government
propose to take in this regard?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : (a) No, Sir.

(b) Yes, Sir. At about 4.30 P.M. on the 1st May, 1968, about 6 square feet of ceiling plaster of 3" thickness fell in the Bar Room.

(c) The Delhi High Court has been allotted temporary accommodation in the Patiala House, pending repairs to the Travancore House.

श्री कंबरलाल गुप्त : क्या यह सही है कि जब वह छत गिर गई तो उसके बाद कुछ सी. पी. डबल्यू डी के इंजीनियर्स आये और उन्होंने उस जगह को डेजरस करार दे दिया, यह कहा कि यह बिल्डिंग डेजरेस है तथा इसके सम्बन्ध में वहां के कुछ वकील और जजेज थे उन्होंने यह प्रस्ताव भी पास किया कि वह इस बिल्डिंग में नहीं रहेंगे क्योंकि यह डेजरेस है ? अगर यह सही है तो सरकार ने कोर्ट की छत गिरने से पहले यह कदम क्यों नहीं उठाया, बाद में क्यों उठाया ?

SHRI JAGANATH RAO : Sir, the ceiling did not come down. It is only the plaster. Further the CPWD engineers did not say that the building is dangerous. They only said that some repairs have to be done—remove the plaster and re-plaster it. There was no delay. When the question came up in March I had a meeting with the Chief Justice of the High Court and we were thinking of shifting it temporarily to some other suitable building. Naturally, it took some time and, by the time we took a decision, another plaster fell down. Therefore, immediately I had to consult the other departments of the Government and we put Patiala House at the disposal of the High Court.

श्री कंबरलाल गुप्त : क्या सरकार यह बतलायेगी कि हाई कोर्ट की परमानेंट बिल्डिंग किस जगह पर बन रही है, उसकी लागत क्या होगी और वह कब तक बन जायेगी ?

SHRI JAGANATH RAO : The new high court building for Delhi will come up in Bhagwandas Road. The Delhi Ad-

ministration is in charge of it. We have written to them and reminded them for the estimates of the new building. Since they have to prepare the estimates, we are asking them to do it. The construction will be done by the Delhi Administration. The approximate cost is Rs. 68 lakhs.

SHRI VIKRAM CHAND MAHAJAN : Since there is a lot of arrears of cases pending in the Delhi High Court...

MR. SPEAKER : The main question is about the building for the High Court.

SHRI VIKRAM CHAND MAHAJAN : I want to know whether a dilapidated building was deliberately given to get rid of the lawyers arrears and the litigants by one stroke.

WRITTEN ANSWERS TO QUESTIONS

Cultivation of Land in Narmada Basin

*1741. SHRI NITIRAJ SINGH
CHAUDHARY :
SHRI Y. S. KUSHWAH :
SHRI NATHU RAM
AHIRWAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the acreage of land under cultivation in Narmada basin in Madhya Pradesh;

(b) the percentage increase in the sown areas in the Narmada basin in Madhya Pradesh during the last 15 years ; and

(c) the average percentage of increase in sown area during the last 15 years for the entire country ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) According to the information supplied by the Government of Madhya Pradesh to the Khosla Committee, the cultivated area in Narmada basin in Madhya Pradesh was 8.22 million acres :

(b) basin-wise break-up of yearly sown area is not available ; and